

IN THE HIGH COURT OF MADHYA PRADESH

AT INDORE

BEFORE

HON'BLE SHRI JUSTICE ANIL VERMA

ON THE 22nd OF JUNE, 2022

MISC. CRIMINAL CASE No. 29684 of 2022

Between:-

IRFAN S/O SHABBEER,
AGED ABOUT 40 YEARS,
OCCUPATION: LABOUR,
R/O MAKAN NO. 83,
MUSLIM A SOSAYATI BEJALPUR ROAD,
GODHARA P.S. BIDBIJAN GODHARA,
TEHSIL & DISTRICT PANCHMAHAL (GUJARAT)

.....APPLICANT

(BY SHRI ONKAR SINGH SISODIYA, ADV.)

AND

THE STATE OF MADHYA PRADESH,
THROUGH STATION HOUSE OFFICER,
POLICE STATION PITHAMPUR,
DISTRICT DHAR (MADHYA PRADESH)

.....RESPONDENT

(BY SHRI HEMANT SHARMA, GA)

*This application coming on for hearing this day, the court
passed the following:*

O R D E R

After arguing for some time, learned counsel for the

applicant prays for withdrawal of the present anticipatory bail application.

Accordingly, the first anticipatory bail application preferred under Section 438 of Cr.P.C. is dismissed as withdrawn.

Certified copy as per rules.

(ANIL VERMA)
J U D G E

Tej

